

IN THE COURT OF JUDICIAL MAGSITRATE MELUR

Present : Tmt. A.Jeyanthi. M.L.,
Judicial Magistrate, Melur

Dated this the 03rd day of July 2020, Friday

CrI.M.P.No.617/2020

In

Crime No.346/2020

Paramasivam (aged 50 years)
S/o. Chinnathambi

....Petitioner /Accused

//Vs//

State through Inspector of Police,
Kottampatti Police Station,
Madurai District.
(Cr.No. 346/2020)

.... Respondent/ Complainant

ORDER

This order of mine finally disposes the bail petition filed by the petitioner / Accused by way of letter through the Jail Superintendent, Central Prison, Madurai. The learned Assistant Public Prosecutor and respondent police filed reply.

The alleged offences are U/s. 387, 506(ii) IPC, that on 28.05.2020 the accused/petitioner put the defacto complainant in fear and extorted Rs.200/- from him and intimidated one Ganesan and Abdul Sardhar.

The petitioner was remanded on judicial custody on 28/05/2020 and he has been in judicial custody for the past 34 days. The petitioner was falsely implicated in this case. The accused has been co-operative in investigation.He has family and roots in the village.

The Learned APP has argued that if the Petitioner/Accused is released on bail he may repeats the offence or commits some other offence, he may abscond from such place investigation not yet completed and the accused may tamper the investigation and strongly objected to release the accused on bail. This makes him a threat to society and his bail application should be rejected.

This Court is of the considered opinion that no further purpose will be served by keeping the accused in custody.In this case, the accused has family, permanent residence in the village. He is not at flight risk. The property also recovered. On considering the

length of the judicial custody, the recent COVID 19 pandemic situation and in the interest of justice this court is of the considered opinion that no benefit will come of keeping the accused in further custody.

Hence this court is inclined to enlarge the accused on bail on the following conditions:

1) The petitioner shall execute a bond for a sum of Rs. 10,000/-with two sureties for like sum to the satisfaction of this court .

2) The petitioner is directed to appear before the respondent police as and when required for interrogation.

3) The accused has to appear and sign before the respondent Police Station at 10.00 A.M for a period of four weeks .

Typed by me directly in my laptop, corrected and pronounced by me on the 03rd day of July 2020.

Judicial Magistrate,
Melur.

To

- 1.The Petitioner through the counsel.
2. The Superintendent,
Central prison, Madurai.